

HIGH COURT OF MADHYA PRADESH: JABALPUR

// CIRCULAR //

No. Q-12

Jabalpur, Dated 04th May, 2020

Sub.: COVID-19 - Nation wide lock down - further directions of Hon'ble the Chief Justice.

Ref.: Order No.Q5 dated 25-03-2020 issued by the High Court of Madhya Pradesh, Jabalpur.

In the reference circular, after clause- 4 and before clause- 5 following shall be added that will be applicable to all the Subordinate Courts (except District Indore, Bhopal & Ujjain) from 04/05/2020 until further orders:

- 4.1 Including urgent cases, those cases shall also be taken for hearing which are at the stage of disposal, order, final hearing, remands & bails, criminal revisions, civil appeals etc. which can be decided only by hearing of Advocates of both the parties without taking any oral evidence by the Presiding Officer of the concerned Court. Presiding Officers are also directed to request to the Learned Advocates to file the written arguments.**
- 4.2 The requirements of court staff shall be arranged in such a manner that no rush should be in the court premises but at the same time no work should suffer due to shortage of staff, for this purpose employees may be called in shift and if possible only 1/3 or 1/4 staff may be called on each working day, except officers/employees residing in Containment Zones/Hotspots, with further instructions that the remaining staff will remain available at his residence during the office hours and if required be called at any time, no one shall leave his residence for non-official purpose without permission of the concerned Presiding Officer.**



The District Judges shall ensure that at every place where Advocates and public is entering in Court premises the protocol of wearing mask, sanitization and social distancing shall be strictly followed and for this purpose circles with minimum one meter distance be made. The Guidelines issued by High Court for conducting hearing through Video Conferencing and other Guidelines issued by High Court, Central & State Government to combat with outspreading of Coronavirus (Covid-19) shall be followed in letter & spirit. The Clause- 22 of VC Guidelines dated 20/04/2020 will be read in consonance with these amendments.

The progress report by all District & Sessions Judges shall be sent to the Registry every week i.e. up to every Sunday morning for weekly review.

BY ORDERS OF HON'BLE
THE CHIEF JUSTICE


(RAJENDRA KUMAR VANI) 4/5/2020
REGISTRAR GENERAL